

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).24027-24028/2019

(Arising out of impugned final judgment and orders dated 05-07-2019 and 16-09-2019 in WP No. 6088/2009 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

M/S UNITED SPIRITS LTD.

Petitioner(s)

VERSUS

MANAGING DIRECTOR PAKSHIMANCHAL VIDYUT VITRAN  
NIGAM LTD. & ANR.

Respondent(s)

Date : 06-01-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Parag P.Tripathi, Sr. Adv.  
Mr. Niraj Gupta, AOR  
Mrs. Anshu Gupta, Adv.  
Mr. Gaurav Kumar, Adv.  
Mr. Abhinav Tandon, Adv.

For Respondent(s) Mr. Pradeep Misra, AOR  
Mr. Suraj Singh, Adv.  
Mr. Manoj Sharma, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

As usual the respondents being public authority do not consider it necessary to file pleadings in time! Despite opportunities, counter affidavit has not been filed.

Leave granted.

Interim order made absolute during the pendency of the appeal.

List on 14th April, 2020 for final disposal on the premise that learned senior counsel for the petitioner states that he will not take more than five minutes.

(ANITA MALHOTRA)  
COURT MASTER

(H.S.PARASHER)  
ASSISTANT REGISTRAR